

ITEM NO.1

COURT NO.8

SECTION IVA

S U P R E M E C O U R T O F I N D I A
R E C O R D O F P R O C E E D I N G S

Petition(s) for Special Leave to Appeal (C) No(s). 5840/2012

(Arising out of impugned final judgment and order dated 22/08/2011
in WP No. 6449/2010 passed by the High Court Of Karnataka At
Bangalore)

P.R.YELUMALAI

Petitioner(s)

VERSUS

N.M.RAVI

Respondent(s)

(For Final Disposal)
WITH
SLP(C) No. 10852/2013
(With Interim Relief and Office Report)

Date : 16/10/2014 These petitions were called on for hearing
today.

CORAM : HON'BLE MR. JUSTICE J. CHELAMESWAR
HON'BLE MR. JUSTICE PINAKI CHANDRA GHOSE

For Petitioner(s)
in SLP(C) no. 5840/12
for Res in SLP(C) no. 10852/2013
Ms. Lata Krishnamurti, Adv.
Dr. B. Kalaivannan, Adv.
Mr. Neeraj Shekhar, Adv.
Ms. P.R. Mala, Adv.
Mr. Pranav Diesh, Adv.
Mr. Karan Kalia, Adv.
Mr. I. Elangovan, Adv.
Mr. Ashutosh Thakur, Adv.

For Respondent(s)
in SLP(C) no. 5840/12
and for Pet in SLP(C)
no. 10852/2013 Ms. Anjana Chandrashekar, Adv.

UPON hearing the counsel the Court made the following
O R D E R

Signature Not Verified

Digitally signed by
Deepak Mansukhani

Date: 2014.10.17
17:07:21 IST
Reason:

Arguments concluded.

Judgment reserved.

(DEEPAK MANSUKHANI)
COURT MASTER

(INDU BALA KAPUR)
COURT MASTER